



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Mar/202526/20**DATED:** 19/03/2026Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Mar/202526/20 dated 19/03/2026 of Norms Committee - II for the year 2025-26 was held on 19/03/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI SHAISH KUMAR, CONSULTANT(TEC-1)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI YASHWANT KUMAR SINGH , Dy. DGFT	DGFT
2	SHRI SANDEEP KUMAR, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	GRAVITA INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00003407AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	2 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	3 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM REVIW00000439AM26
RA File Number	07AA04006097 AM21
Licence No and Date	0711000098/21/12/2020
Norms Committee Decision:	

The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.

Case No.	4 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	ENEROIL OFFSHORE DRILLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM REVIW00002959AM25
RA File Number	05AA04028268 AM21
Licence No and Date	0511001089/03/02/2021
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	5 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	6 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026

HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	7 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM REVIW00009112AM24
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	8 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000417AM24
RA File Number	05AX04000224 AM24
Licence No and Date	0511018534/26/04/2023
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	9 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	10 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	11 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00004665AM24
RA File Number	03AX04001741 AM24
Licence No and Date	0311025802/27/07/2023
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding	

90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.

Case No.	12 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	13 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00005570AM24
RA File Number	05AX04001502 AM24
Licence No and Date	0511020872/11/09/2023
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	14 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	BHIWADI CYLINDERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00007487AM24

RA File Number	05AX04002950 AM24
Licence No and Date	0511022790/20/12/2023
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	15 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	16 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000632AM25
RA File Number	05AX04000381 AM25
Licence No and Date	0511025403/09/05/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	17 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	STEEL INFRA SOLUTIONS COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001115AM25
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	18 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25
Licence No and Date	2411003671/03/07/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	19 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	

The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.

Case No.	20 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00002743AM25
RA File Number	03AX04002395 AM25
Licence No and Date	0311036754/29/08/2024
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	21 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00003767AM25
RA File Number	03AX04003660 AM25
Licence No and Date	0311038125/21/10/2024
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	22 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected

Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00003800AM25
RA File Number	03AX04003659 AM25
Licence No and Date	0311038180/22/10/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	23 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00003831AM25
RA File Number	03AX04003662 AM25
Licence No and Date	0311038214/23/10/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	24 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	STANDARD SPRING & METAL PRESSING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00003877AM25
RA File Number	03AX04003575 AM25
Licence No and Date	0311038257/28/10/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding	

90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.

Case No.	25 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00004144AM25
RA File Number	03AX04003630 AM25
Licence No and Date	0311038699/14/11/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	26 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM REVIW00001116AM26
RA File Number	07AX04001301 AM25
Licence No and Date	0711012817/18/11/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	27 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	M&M FASTENERS INDIA

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00004320AM25
RA File Number	07AX04001318 AM25
Licence No and Date	0711012876/23/11/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	28 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00004597AM25
RA File Number	03AX04004079 AM25
Licence No and Date	0311039409/06/12/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	29 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	VIJAY PETROCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00005967AM25
RA File Number	13AX04000352 AM25
Licence No and Date	1311003657/31/01/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	30 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000119AM26
RA File Number	31AX04000002 AM26
Licence No and Date	3111004638/07/04/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	31 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000163AM26
RA File Number	03AX04000086 AM26
Licence No and Date	0311042952/09/04/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	32 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000184AM26

RA File Number	05AX04004498 AM25
Licence No and Date	0511031880/09/04/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	33 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	D.BHATIA & COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000474AM26
RA File Number	05AX04000105 AM26
Licence No and Date	0511032157/25/04/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	34 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000538AM26
RA File Number	04AX04000043 AM26
Licence No and Date	0411009537/30/04/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	35 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000646AM26
RA File Number	34AX04000094 AM26
Licence No and Date	3411006397/06/05/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	36 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000925AM26
RA File Number	03AX04000604 AM26
Licence No and Date	0311044002/20/05/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	37 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00000982AM26
RA File Number	03AX04000698 AM26
Licence No and	0311044079/22/05/2025

Date	
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	38 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	SYNERGY GREEN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001019AM26
RA File Number	03AX04000557 AM26
Licence No and Date	0311044149/23/05/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	39 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001065AM26
RA File Number	04AX04000143 AM26
Licence No and Date	0411009667/26/05/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	40 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	GIC INDUSTRIAL COMPONENTS LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001135AM26
RA File Number	24AX04000067 AM26
Licence No and Date	2411004592/28/05/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	41 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	SHREE RAMDOOT ROLLERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001208AM26
RA File Number	02AX04000169 AM26
Licence No and Date	0211008818/30/05/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	42 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001230AM26
RA File Number	05AX04000777 AM26
Licence No and Date	0511033029/02/06/2025
Norms Committee Decision:	

The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.

Case No.	43 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001235AM26
RA File Number	04AX04000134 AM26
Licence No and Date	0411009712/03/06/2025
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	44 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001236AM26
RA File Number	04AX04000133 AM26
Licence No and Date	0411009714/03/06/2025
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	45 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected

Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001329AM26
RA File Number	03AX04001165 AM26
Licence No and Date	0311044539/06/06/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	46 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001503AM26
RA File Number	03AX04001120 AM26
Licence No and Date	0311044822/16/06/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	47 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001625AM26
RA File Number	04AX04000273 AM26
Licence No and Date	0411009841/23/06/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding	

90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.

Case No.	48 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001682AM26
RA File Number	04AX04000276 AM26
Licence No and Date	0411009849/25/06/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	49 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001683AM26
RA File Number	04AX04000284 AM26
Licence No and Date	0411009850/25/06/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	50 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	SPECIAL CABLES PVT LTD

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001755AM26
RA File Number	05AX04000997 AM26
Licence No and Date	0511033539/27/06/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	51 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001756AM26
RA File Number	05AX04001000 AM26
Licence No and Date	0511033543/27/06/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	52 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00001821AM26
RA File Number	04AX04000306 AM26
Licence No and Date	0411009890/02/07/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	53 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00002019AM26
RA File Number	13AX04000115 AM26
Licence No and Date	1311004062/11/07/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	54 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00002168AM26
RA File Number	05AX04001309 AM26
Licence No and Date	0511033944/18/07/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	55 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	BENGAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00002196AM26

RA File Number	05AX04001380 AM26
Licence No and Date	0511033984/21/07/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	56 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	PANELLI PUMPS & MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00002257AM26
RA File Number	08AX04000665 AM26
Licence No and Date	0811015677/23/07/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	57 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00002313AM26
RA File Number	04AX04000398 AM26
Licence No and Date	0411010054/25/07/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	58 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	BALAJI PIPING PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00002305AM26
RA File Number	24AX04000178 AM26
Licence No and Date	2411004763/25/07/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	59 / NC/2/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202526/ 20 and 19/03/2026
HQ File Number	HQRNORM APPLY 00002298AM26
RA File Number	05AX04001425 AM26
Licence No and Date	0511034091/25/07/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	